# Lost Due to Disturbances in Saiiui Bazar, Delhi

\*106. SHRI MAHENDRA BAHADUR SINGH:

SHRI SAWAISINGH SISODIA: SHRIMATI LAKSHMI KUMARI CHUNDAWAT:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of the estimated loss of life and property suffered during the recent disturbances in Sadar Bazar, Delhi; and
- (b) the nature of assistance given by Government to the victims?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA:) (a) According to the information furnished by the Delhi Administration, property worth Rs. 12,00,450 has so far been estimated to have been damaged in the disturbances that occurred in the Sadui Bazar area on May 5, 1974. Eleven persons are reported to have lost their lives.

(b) An *ex-gratia grant* of rupees two thousand each has been paid to the next of kin of the deceased. An amount of Rs. 3,93,550 has also been sanctioned towards gratuitous relief house subsidy and housing and business loans.

## Kali Project in Karnataka

- ♦107. SHRI H. S. NARASIAH: Will the Minister of IRRIGATION AND POWER
- be pleased to state:
- (a) whether the Planning Commission has given an assurance to the Karnataka Government on Central Government's as sistance for the implementation of the Kali Project in that State;
  - (b) if so, what are the details thereof; and
- (c) whether the Central aid for Kali Project is within the plan ceiling?

THE MINISTER OF IRRIGATION AND POWER (SHRI K. C. PANT): (a) to (c) A statement is laid on the Table of the House.

### Statement

(a) to (c) The Kalinadi hydro-electric project is a scheme spilling over from the Fourth Plan, and is included in Karnataka'! Fifth Plan. The Fifth Plan outlay have not been finalised, but the tentative outlay proposed for this project is Rs. 81 crores. Central assistance is not given for individual Sectors of the State Plan, but the Central Government would assist, through block loans and block grants, the financing of the Karnataka Fifth Five Year Plan, and to that extent would help to finance the Kalinadi project. No Central assistance for this project has been provided outside the Fifth Plan calling.

सदर बाजार, दिल्ली में हुए साम्प्रदायिक दंगों की जांच

\*108. श्रीमती रतनाबाई श्रीनिवास रावः

श्री स्रोउम् प्रकाश त्यागी

श्रीमती प्रतिभा सिंह:

श्रीमती मार्ग्रेट ग्राल्वा :

श्रीमती लीला बामोवर मेनोन:

क्या गृह मंत्री यह बताने की कृपा करेंचे कि:

- (क) क्या 5 मई, 1974 को दिल्ली के सदर बाजार में हुए साम्प्रदायिक दंगों के कारणों की जांच पूरी हो गई है;
- (ख) यदि हां, तो उसके मुख्य निष्कषंक्या हैं ;
- (ग) इस सिलसिले में कितने व्यक्तियों को गिरफ्तार तथा दण्डित किया गया है; धीर
- (घ) सरकार द्वारा ऐसी घटनाम्रों की पुनरावृत्ति को रोकने के लिए क्या उपाये किये गये हैं ?

# { [Enquiry into the Communal riots of Sadar Bazar, Delhi

\*168. SHRIMATI RATHNABAI SRE-ENIVASA RAO:

SHRI O. P. TYAGI:

SHRIMATI PRATIBHA SINGH:

SHRIMATI MARGARAT ALVA:

SHRIMATI LEELA DAMODARA MENON:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whetrer the enquiry instituted into the causes of disturbances which broke out in Sadar Bazar, Delhi on the 5th May, 1974 has since been completed;
- (b) if so, what are the main findings thereof;
- (c) the number of persons arrested and punished in this connection; and
- (d) the measures Government have taken to prevent the recurrence of such incidents?]

गृह मंत्रालय तथा कार्मिक विभाग म राज्य मंत्री (श्री राम निवास मिर्घा) : (क) से (घ) एक विवरण सभा पटल पर रखा जाता है।

# विवरण

- (क) तथा (ख) 5 मई, 1974 को श्वाना सदर बाजार में हुए दंगों के कारणों इत्यादि की जांच करने के लिए जांच ग्रायोग ग्रिधिनियम, 1952 के ग्रिधीन एक सदस्यीय ग्रायोग का गठन किया गया है। ग्रायोग के ग्रपनी जांच पूरी करने तथा लगभग चार महीने में सरकार को रिपोर्ट प्रस्तुत करने की ग्राशा है।
- (ग) 5 मई, 1974 को सदर बाजार क्षेत्र में हुए दंगों के सम्बन्ध में दर्ज किये गये 3 मामलों में 156 ब्यक्ति गिरफ्तार किये गये थे। इनमें से किसी भी ब्यक्ति को अभी तक सजा नहीं दी गई है।
  - †[ ] Euglish translation,

- (घ) ऐसी घटनाओं की पुनरावृत्ति को रोकने के लिए निम्नलिखित उपाय किये गये हैं:-
  - (i) थाना सदर बाजार के क्षेत्र में सामरिक महत्व के स्थानों पर सशस्त्र टुकड़ियां स्थापित की गई हैं।
  - (ii) एक पुलिस उप-ग्रधीक्षक के चार्ज में थाना कमला मार्केट में शक्तिशाली सगस्त्र बल की एक सुसज्जित कम्पनी तैनात की गई है, जो विशेष रूप से दंगों के कारण किसी भी ग्रापात स्थिति का मुकाबला करने के लिए सदर बाजार, लाहौरी गेट, हौज काजी, कमला मार्केट ग्रीर जामा मस्जिद में दंगाग्रस्त क्षेत्र की देखभाल करता है।
  - (iii) बदमाशों, समाज-विरोधी तत्वों श्रीर साम्प्रदायिक विचार के व्यक्तियों के विरुद्ध दण्ड प्रक्रिया संहिता और बम्बई पुलिस श्रधिनियम के श्रधीन कारगर निरोधात्मक कार्यवाही की गई है।
  - (iv) सदर बाजार, लाहौरीगेट, कमला मार्केट, हीज काजी, जामा मस्जिद, दरियागंज स्त्रौर कोतवाली थानों के क्षेत्रों में ग्रग्नेस्त्रों के सभी लाइसेंस धारकों को स्रपने शस्त्र पुलिस थानों में जमा करने का निदंश दिया गया है। इस निदंश का ब्यापक रूप से पालन किया गया है। इन क्षेत्रों में नये लाइसेंस जारी करने पूर्णत: स्थिगित कर दिये गये हैं।
  - (v) इस क्षेत्र के आतताइयों के विरुद्ध बाहर निकालने की कार्यवाहियां भी शुरू की गई हैं।
  - (vi)सभी दुकानों पर, जो वातित जल (एरेटिड वाटर) और पान बेचती हैं, राति के 11 बजे के बाद खुले रखने पर प्रतिबन्ध लगा दिया गया है। इन स्थानों पर बुरे तत्वों की भीड़ को रोकने के लिए ऐसा किया गया है।

- (vii) ईंटों ग्रीर अन्य सामग्री, जैसे खाली बोतलों इत्यादि, जिन्हें छतों पर से शस्त्र के रूप में प्रयोग किया जा सकता है, के एकत करने के विरुद्ध निषेधात्मक आदेश जारी किया गया है।
- (viii) दैनिक धासुचना एकतित की जा रही है और दिल्ली खफिया विभाग की विशेष शाखा के साथ निकट सम्पर्क रखा जा

t[THE MINISTER OF STATE IN THE MINISTERY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA): (a) to (d) A statement is laid on the Table of the House.

### Statement

- (a) and (b) A one-man Commission of Inquiry under the Commissions of Inquiry Act, 1952 has been set up to inquire into the causes etc. of the disturbances that took place in the Sadar Bazar area on the 5th May, 1974. The Commission is expected to complete its inquiry and submit report to the Government in about four months' time.
- (c) 156 persons were arrested in three cases registered in connection with the dis turbances that occurred in the Sadar Ba/ar area on May 5, 1974. None of these per sons has been convicted so far.
- (d) Following measures have been taken to prevent the recurrence of such inci
  - (i) Armed pickets have been set up at Strategic points in the area o'f P. S. Sadar Bazar and patroling has been intensified round the clock.
  - (ii) A well equipped company of strong armed force has been stationed at P. S. Kamla Market under the charge of a Dy S. P. which covers the riot affected area in Sadar Bazar, Lahori Gate, Hauz Qazi, Kamla Market and Jama Masjid specially for meeting any emergency caused by riots.
- f] | English translation.

- (iii) Effective preventive action has been taken against bad characters, anti-social elements and communal minded persons under the Cr. P. C. and the Bombay Police
- (iv) AH the fire arms licence holders in the areas of P. Ss. Sadar Bazar, Lahori Gate, Kamla Market, Hauz Qazi, Jama Masjid, Darya Ganj and Kotwali have been directed to deposit their arms in the police stations. This direction has been largely complied with. Issue of fresh licences in these areas has been totally suspended,
- (v) Externment proceedings have also been initiated against desperadoes of the
- (vi) All shops which sell aerated water ind pan have been prohibited from being kept open beyond 11 p.m. This has been done to prevent gathering of bad elements at these places.
- (vii) A prohibitory order has been issued against collection of bricks and other material such as empty bottles etc. which can be used as missiles on roof tops.
- (via) Day-to-day intelligence is being collected and a close liaison is being maintained with the special branch of the CID, Delhi.]

# **Boundary Questions between Haryana** and U.P., and Maharashtra and Karnataka

\*109. SHRI KRISHAN KANT:

SHRI PRAKASH VIR SHASTRI: SHRI GURMUKH SINGH MUSAFIR: SHRI J. S. TILAK: SHRI A. KULKARNI:

Will the Minister of HOME AFFAIRS be pleased to refer to the answers to Starred Questions 31 and 106 given in the Rajya Sabha on 21st February, 1974 and 25th April, 1974 respectively and state the progress so irti made in resolving the houndary questions between Haryana and U.P. and Maharashtra and Karnataka?